

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

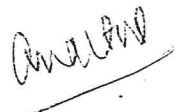
(24)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : CA/30/IB/2018
PETITION NUMBER : CP/582/ (IB)/2017
NAME OF THE PETITIONER(S) : BRILLIANT ALLOYS PVT LTD
NAME OF THE RESPONDENT(S) : STATE BANK OF INDIA
UNDER SECTION : 22(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	ANANTHA PADMANABHA SWAMY	Counsel for IRP	
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ORDER

Counsel representing Financial Creditor (State Bank of India) present. Counsel representing IRP present and prayed for time to file counter. He stated that Shri Vimal Chand Runwal, Financial Creditor, sent a communication informing that he could not attend the Tribunal today and prayed for time to file counter. Counsel for Corporate Debtor present. He is directed to make submissions on the next date of hearing. The matter is adjourned at request of both sides for hearing submissions by both sides. Put up on 27.02.2018.

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(S VIJAYARAGHAVAN)
Member(Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member(Judicial)